

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

T P No 06/2016 (C P No.287/2012)

With

T.A.No.06/2017 (C.A.No.659/2015)

*Under Section 397/398 of the Companies Act, 1956*

In the matter of:

Ranjit Borthakur & Ors. ... Petitioners

-Versus-

W.G. Resorts Assam (P) Ltd. & Ors. ... Respondents

**Coram:**

Hon'ble Mr Justice P K Saikia, Member(J)

.....

**ORDER**

**Date of hearing: 22<sup>nd</sup> February 2018.**

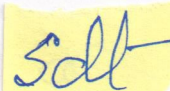
Mr D. Saikia, learned Sr. Advocate and Mr R. Borpujari, learned Advocate are present for the petitioners. Mr A.N. Bhattacharyya and Mr B. Borah, learned Advocates represent the respondents.

2. The learned Sr. Advocate advanced arguments on behalf of the petitioners. However, due to paucity of time hearing could not be completed.

3. List this matter on 12.03.2018 for further hearing.

T.A.No.06/2017 (C.A.No.659/2015)

4. This application will be heard simultaneously with the main petition on 12.03.2018.



Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench,  
Guwahati.

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